MANIPUR GAZETTE

E X T R A O R D I N A R Y
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No. 140 Imphal, Thursday, October 9, 2025 (Asvina 17, 1947)

OFFICE OF THE
CHIEF ELECTORAL OFFICER, MANIPUR

O R D E R S

Imphal, the 9th October, 2025

No. AA-10l/l/202l-ELEC-ED: The following Order No.76/MN-LA/33/2022/CEMS-I dated 2nd September, 2025 of the Election Commission of India is published hereunder for information of the general public and electors.

By Order etc.

RAMANANDA NONGMEIKAPAM,
Joint Chief Electoral Officer, Manipur.

भारत निर्वाचन आयोग
ELECTION COMMISSION OF INDIA

निर्वाचन सदन, अशोक रोड, नई दिल्ली-110001 Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. 76/MN-LA/33/2022/CEMS-I **Dated:** 02 September, 2025
11 Bhadrapad, 1947 (Saka)

ORDER

WHEREAS, the General Election to Legislative Assembly of Manipur, 2022, for **33- Heirok** Assembly Constituency, was held in pursuance of the Election Commission of India Notification No. 464/MR-LA/2022, dated 4th February, 2022; and

WHEREAS, as per Section 78 of the Representation of the People Act, 1951, every contesting candidate at an election shall, within 30 days from the date of election of the returned candidate, lodge with the District Election Officer an account of his/her election expenses which shall be a true copy of the account kept by him/her or his/her election agent under Section 77 of the said act; and

WHEREAS, the result of the election for **33- Heirok** Assembly Constituency of Manipur, 2022 was declared by the Returning Officer on 10th March, 2022 and hence the last date for lodging the account of Election Expenses was 11th April, 2022; and

WHEREAS, as per the report dated 11.04.2022 of **DEO, Thoubal** under sub-rule (1) of Rule 89 of the Conduct of Elections Rules, 196l received through the CEO, Manipur vide his letter no. COE/101/1/2021-ELEC-EEM, dated 12.08.2024 stating that **Sh. Moirangthem Totomsana Nongshaba**, a contesting candidate from **33- Heirok** Assembly Constituency in General Election to Legislative Assembly of Manipur, 2022 has failed to lodge the account of his election expenses, as required under law; and

WHEREAS, on basis of the said report of the District Election Officer, a 'Show-Cause Notice' No. 76/MN-LA/33/2022/CEMS-I, dated 18th September, 2024 was issued under sub rule (5) of Rule 89 of the Conduct of Elections Rules, 1961 by the Election Commission of India to **Sh. Moirangthem Totomsana Nongshaba**, for not lodging of the account of Election Expenses; and

WHEREAS, through the above said 'Show Cause Notice' and under sub rule (6) of Rule 89 of the Conduct of Elections Rules, 1961, **Sh. Moirangthem Totomsana Nongshaba** was directed to submit representation in writing to the Commission explaining the reasons for not lodging the account and also to lodge the account of his election expenses with the District Election Officer, **Thoubal** District within 20 days from the date of receipt of the notice; and

WHEREAS, the **DEO, Thoubal** has reported that the said 'Show Cause Notice' was served to **Sh. Moirangthem Totomsana Nongshaba** on **04.10.2024**; and

WHEREAS, the District Election Officer, Thoubal in his Supplementary Report no. I/DC(DEO)/TBL/ELEC/SAE-2022; dated 22.08.2025 has reported that **Sh. Moirangthem Totomsana Nongshaba** has not submitted any representation or statement of account of election

expenses. Further, after receipt of the said notice, **Sh. Moirangthem Totomsana Nongshaba** has neither furnished any reason nor explanation to the Election Commission of India for failure to lodge the account of his election expenses as prescribed under law; and

WHEREAS, Section 10A of the Representation of the People Act, 1951 provides that:-

"If the Election Commission is satisfied that a person-

(a) has failed to lodge an account of election expenses within the time and in the manner required by or under this Act, and

(b) has no good reason or justification for the failure,

the Election Commission shall, by order published in the Official Gazette, declare him to be disqualified and any such person shall be disqualified for a period of three years from the date of the order.":

WHEREAS, on basis of the facts and available records, the Commission is satisfied that **Sh. Moirangthem Totomsana Nongshaba** has failed to lodge the account of his election expenses and has no good reason or justification for the failure to do so; and

NOW, THEREFORE, in pursuance of Section 10A of the Representation of the People Act, 1951, the Election Commission of India hereby declares **Sh. Moirangthem Totomsana Nongshaba**, resident of **Heirok Part-II, Myai Leikai Pujari Chithek, P.O.-Wangjing, Dist:- Thoubal, Pin- 795148, Manipur** and a contesting candidate from **33- Heirok** Assembly Constituency in General Election to Legislative Assembly of Manipur, 2022, to be disqualified for being chosen as and for being a member of either House of the Parliament or the Legislative Assembly or the Legislative Council of a State or Union Territory for a period of three years from the date of this order.

RAKESH KUMAR
SECRETARY
ELECTION COMMISSION OF INDIA

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Digitally signed by
Thingbaijam Binodkumar Singh
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